

रेलवे मन्त्री (श्री नन्दा) : (क) दिल्ली और गाजियाबाद के बीच मोहन नगर में ऊपरी सड़क पुल का डिजायन 2 मीटर का लाइनों और बाढ़ में बिछायी जानी वाली तीन लाइनों की जरूरत पूरी करने के लिए बनाया गया है।

(ख) गाजियाबाद और साहिबाबाद के बीच के खण्ड में चौहरी लाइन बिछाने की भी कोई योजना नहीं है।

मेरठ रेलवे स्टेशन में प्लेटफार्म संख्या 1 पर सायबान शैंड की व्यवस्था

1019. श्री महाराज सिंह भारती : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मेरठ रेलवे स्टेशन पर प्लेटफार्म संख्या 1 का जब से विस्तार किया गया और वहां इंजन के लिये पानी की सप्लाई करने की व्यवस्था की गई, गाड़ियां प्लेटफार्म में ऐसी जगह खड़ी होती हैं जहां कोई सायबान (शैंड) नहीं है और इस प्रकार यात्रियों को धूप तथा वर्षा का प्रकोप सहन करना पड़ता है ; और

(ख) यदि हां, तो वहां सायबान की व्यवस्था कब तक की जायेगी ?

रेलवे मन्त्री (श्री नन्दा) : (क) चूंकि प्लेटफार्म के बड़े हुए हिस्से पर छत नहीं ; इसलिए कुछ गाड़ियों की थोड़ी सी बोगियां प्लेटफार्म शैंड के बाहर ठहरती हैं।

(ख) प्लेटफार्म सं० 1 पर छत के विस्तार के काम को रेल उपयोगकर्ता सुविधा समिति के परामर्श से और यदि घन उपलब्ध हुआ तो, अगले निर्माण कार्यक्रम में शामिल करने के प्रश्न पर विचार किया जायेगा।

M/s. Hind Galvanising and Engineering Co. (P) Ltd.

10192. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to

refer to the replies given to the Starred Question No. 250 on the 24th November, 1967 regarding the Barrel and Drum Industry and to Starred Question No. 865 on the 7th April, 1970 regarding M/s. Hind Galvanising and Engineering Co. (P) Ltd. and state :

(a) whether Government have shown undue favour to the firm in recognising their fresh capacity during pendency of the Industry on banned list when ample capacities were lying idle due to acute shortage of raw materials ;

(b) whether it is clear from the Report of the Estimates Committee that the firm committed several serious irregularities by contravening provisions of the Industries (Development and Regulation) Act, 1951 and did not supply oil barrels to Defence Department in view of evidence adduced by the representative of Defence Ministry ; and

(c) if so, the reasons why action does not lie against the firm when they obtained registration not only by mis-representation of facts but also by flouting law of Government by producing oil barrels without their prior permission ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) and (c). The Estimates Committee in their 85th Report have made certain observations and recommendations in connection with the recognition of the capacity of this firm as well as others for the manufacture of 40/45 gallon oil barrels. Government's replies have been communicated to the Estimates Committee. Further action will be taken after the further recommendations of the Estimates Committee are made known to the Government.

Loss to Wagon Building Units due to Violation of Contract by the U.S.S.R

10193. SHRI SITARAM KESRI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the wagon building units in the country suffered heavy losses during the year 1968-69 ;

(b) whether such losses were due to the violation of the contract by the U. S. S. R. to purchase wagons from India; and

(c) if so, the steps taken by Government to provide relief to the wagon building industry?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Some Wagon Building units have reported that they have incurred certain losses during 1968-69.

(b) No, Sir.

(c) Does not arise.

Licensed Capacity of Oil Barrel Fabricators

10194. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 1013 on the 14th April, 1970 regarding licensed capacity of Oil Barrel Fabricators and state:

(a) when the capacities of Industrial Containers Ltd., and Steel Containers Ltd. were not assessed before Government undertook assessments of all units in the Drum and Barrel Industry in 1969; whether it does not indicate that Government were allocating raw materials to them on the basis of their licensed capacities till then; and

(b) if so, the reasons for allotment of raw materials to Bharat Barrel and Drum Mfg. Co. (P) Ltd., on the basis of 18,000 tonnes instead of their licensed capacity of 27,000 tonnes?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The Indian Galvanising Company (1926) Ltd., had been engaged in the manufacture of barrels with capacities of 5860 tons and 6000 tons per annum at Bombay and Calcutta. When this Company went into liquidation in 1958, new companies M/s. Steel Containers Ltd., and M/s. Industrial Containers Ltd. were formed to carry on the barrel manufacture at Bombay and Calcutta. M/s. Balmer Lawrie and Co. Ltd., made applications for industrial licences on

behalf of these companies for the manufacturing activity at these two places. Licences were accordingly issued for the same capacities of 5860 tons and 6000 tons per annum respectively to M/s. Steel Containers Ltd. and Industrial Containers Ltd. and these were the capacities for the purpose of raw material allocation to the new units at Bombay and Calcutta, till the same were revised as a result of the general assessment undertaken during 1963-64.

(b) M/s. Bharat Barrel and Drum Manufacturing Co. (Pvt.) Ltd., Bombay were granted a carrying on business licence in 1954 for the manufacture of 3600 steel barrels per day on single shift. On an application for expansion a licence was issued to them in 1960 indicating a total capacity of 27800 tons per annum, which was amended at their request in 1961 to specify a capacity of 10,80,000 numbers per annum in respect of steel barrels apart from small drums and bitumen drums. As their capacity was actually assessed at 18000 tons on single shift on actual time and motion study in 1953, the same was adopted as the basis for allocation of raw material, till the time of 1963-64 re-assessment.

Objection of State Governments Against Shifting of Capacity of Barrel Manufacturers

10195. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5395 dated 7th April, 1970 regarding the Barrel Fabricating Industry and state:

(a) whether Government would place on the Table of the House copies of the letters of State Governments of West Bengal and Maharashtra indicating their objection therein to the proposed shifting of capacity of the existing barrel manufacturers to the State of Tamil Nadu;

(b) how Government now propose to utilise the ample idle licensed capacities lying in the Drum and Barrel Industry before allowing additional and fresh capacities; and

(c) what action Government have taken against the barrel fabricators who have unauthorisedly created additional and fresh capacities in violation of the industries (Development and Regulation) Act, 1951?